

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

204. APPEAL/91(MB)2023

IN THE MATTER OF

Byram A Shroff

... Petitioner

Vs

Registrar Of Companies

... Respondent

Section 252(1) of Companies Act, 2013

Order Delivered on 01.05.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Applicant: Adv. Kaushal Tamhane (PH)

For the Respondent: Ms. Rujuta Bankar AROC (PH) (Present in Person)

ORDER

Appeal/91(MB)2023 – Heard both the learned counsels for the parties.

Reserved for orders.

Sd/-
MADHU SINHA
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/Manish Tiwari/